

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 518/97

Date of Order: 1-5-97.

Between:

R.Malakondiah.

.. Applicant.

and

1. The Comptroller and Auditor General of India,  
10, Bahadurshah Zafar Marg, New Delhi-2.

2. The Secretary, Ministry of Personnel, Pensions  
and Public Grievances, Govt. of India,  
New Delhi.

3. The Principal Accountant General (Audit-I)  
Hyderabad, A.P.

.. Respondents.

For the Applicant: Mr. I.Dakshinamurthy, Advocate.

For the Respondents: Mr. Shakti for Sri Parameswar Rao G. SC for AG.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

None present for the applicant. Smt. Shakti for  
Sri G. Parameswar Rao, learned counsel for the respondents.

On going through the records it is seen that the facts  
of this case are identical to those in OA 401/92 disposed of by this  
bench on 2.12.92. The directions issued in the said case,  
therefore, hold good for this OA also. It is, accordingly directed  
that the respondents shall release annual increment due to the  
applicant on 1.7.1996 and to grant consequential benefits, including  
pensionary benefits on the basis of the increment so released.

The O.A. is allowed and disposed accordingly. No costs.

*Amrit Singh*  
Deputy Registrar (J) CC

0.A.518/97.

To

1. The Comptroller and Auditor General of India,  
10, Bahadurshah Zafar Marg, New Delhi-2.
2. The Secretary, Ministry of Personnel, Pensions  
and Public Grievances, Govt. of India,  
New Delhi.
3. The Principal Accountant General (Audit-I) Hyderabad.A.P.
4. One copy to Mr. I. Dakshinamurthy, Advocate, CAT. Hyd.
5. One copy to Mr. G. Parameswar Rao, SC for AG. CAT. Hyd.
6. One spare copy.

pvm.